- (b) whether the Government has given assurance in Parliament to take back those employees;
- (c) if so, whether orders have been issued to reinstate those employees and from what date;
- (d) the number of persons reinstated so far and their date of reinstatement; and
 - (e) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI MALLIKARJUN): (a) to (c) The position as on 30-06-1991 regarding the number of railway servants, who were dismissed or removed from service from 1980-81 and onwards under Rule 14(ii) of the Railway Servants (Discipline & Appeal) Rules consequent on their participation in Trade Union agitations and their reinstatement following decisions of appellate revising authorities or on account of judicial orders is as under:

TABLE

						Loco Running Staff Association	Other Trade Union Agitations	Total
Number of staff removed Number of staff reinstated (The reinstatement were spread over the period 1981 to 1991)					611	100	711	
						20	18	38
	a Judicial orders					268	1	269
(c) T	otal					288	19	307
Number	yet to be reinstated					323	18	404

Regarding the number yet to be reinstated, the matter is under consideration.

INTERNATIONAL FLIGHTS FROM THIRUVANANTHAPURAM

1040. SHRI KODIKKUNNIL SURESH: Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state:

- (a) whether the international flights from Thiruvananthapuram airport have been chalked out:
- (b) if so, whether any private company has approached the Union Government to start international air service from Thiruvananthapurant;
 - (c) the number of international flights started from Thruvananthapuram airport till July, 1991;

- (d) whether there is any delay in the functioning of the Thiruvananthapuram airport as international airport; and
 - (e) if so, the details thereof?

THE MINISTER OF CIVIL AVIA-TION AND TOURISM (SHRI MADHAV RAO SCINDIA): (a) It is for the sirlines to decide whether they want to operate flights from any particular airport.

- (b) No. Sir. The operation of scheduled international services is governed by bilateral Air Services Agreements between the Governments of the countries conterned.
- (c) Air India and Air Srilahka were already operating international flights from Thiruvananthapuram before 1st Jan., 1991. Following a bilateral agreement, Culf Air has commenced operation of four weekly

services from Thiruvanan hapuram airport with effect from 1st July, 1991.

- (d) No. Sir.
- (e) Does not arise.

[Translation]

NATURAL GAS FROM BOMBAY HIGH TO PIPAVAV

1041. SHRI CHHITUBHAI GAMIT: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

- (a) whether the Gujarat Government has requested to the Union Government to carry natural gas from Bombay High to Pipavav through pipelines; and
- (b) if so, the details thereof and the outcome thereof?

THE MINISTER OF PETROLEUM AND NATURAL GAS (SHRI B. SHAN-KARANAND): (a) Yes, Sir.

(b) Projects for the compression and transportation of available associated gas in Bombay High to the shore for downstream use are already under implementation. There is therefore, no availability of gas in Bambay High for transportation to Pipavav.

CONVERSION OF NEEMUCH-RATLAM RAILWAY LINE

1042. DR. LAXMINARAYAN PANDEYA: Will the Minister of RAILWAYS be pleased to state:

- (a) whether any survey has been conducted to convert the railway line between Neemuch and Ratlam into broad gauge;
 - (b) if so, the details thereof; and
- (c) when the project is proposed to be undertaken for execution?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI MALLIKARIUN): (a) to (c) Survey for a parallel BG line from Neemuch to Ratlam is expected to be completed during

the current year. Purther action will be considered based on the results of the survey and the availability of resources in the years coming.

[English]

SUPPLY OF COAL TO THERMAL POWER PLANTS IN GUJARAT

1043. SHRI HARIN PATHAK: Will the Minister of COAL be pleased to state:

- (a) whether any power station in Gujarat has been shut down for want of coal and resulted in the break-down of power generation;
- (b) if so, the steps taken by the Govt. in this regard;
- (c) whether the Government of Gujarat has represented to the Union Government for increase in the coal linkage for the State; and
- (d) if so, the action taken by the Government in this regard so far?

THE DEPUTY MINISTER IN THE MINISTRY OF COAL (SHRI S. B. NAYAMAGOUDA): (a) As reported by Central Electricity Authority, four thermal power stations of Gujarat State Electricity Board reported loss of electricity generation during the period April to June '91.

- (b) The Ministry of Coal has taken following steps to improve supply of coal to thermal power stations in Gujarat:—
 - (i) Daily monitoring of coal production and despatches;
 - (ii) Constant coordination with Railways to improve the supply of wagons for loading coal for these power stations.
 - (c) Yes, Sir.
- (d) The coal linkage to individual thermal power station is decided every quarter on the basis of recommendation of Central Electricity Authority, availability of coal, and ability of railways to move the coal. The present linkage is the optimum possible within these constraints.